

National Company Law Tribunal

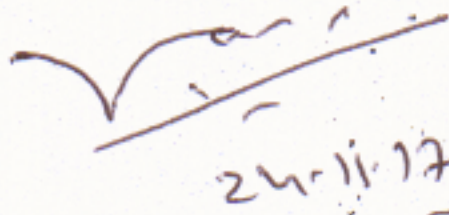
Allahabad Bench

CP NO. 166/ALD/2017

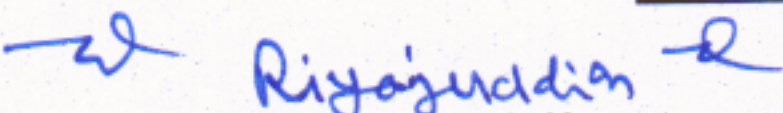
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE COMPANY: Pradeep Chaubey Vs. Prospective Nidhi Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 73(4) of the companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Riyazuddin Ansari	Advocate	Applicant	
2.				

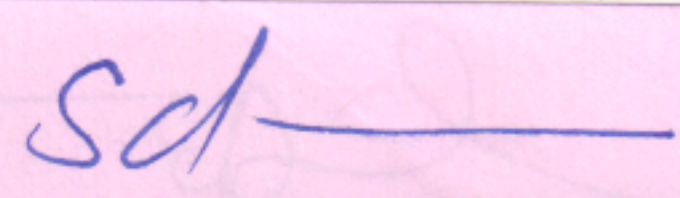
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 Advocate Sh. Riyazuddin Ansari for the petitioner. The present case is filed as a fresh case under section 73(4) of The Companies Act, 2013. The Registry has made scrutiny pointing out certain defects in the petition on its maintainability that apart, attention of petitioner counsel is drawn to Para 2 of the prayer clause, seeking such relief that may not be incorporated in application filed section 73(4) of the Companies Act, 2013.

At this stage, the learned counsel appearing for petitioner seeks liberty to make necessary amendment in the present petition. Therefore, liberty is granted to file a formal memo seeking withdrawal of the present petition to file fresh one.

The matter be listed on 21st December 2017.

Dated: 24.11.2017


Shri H.P. Chaturvedi, Member (Judicial)

Typed by:
MD. Zaid
(Stenographer)